CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, KOLKATA
(CIRCUIT BENCH AT PORT BLAR)

No. MA. 351/00227/2017

Date of order: 21.06.2018

(O.A. 70/AN/2013)

(CPC. 8/AN/2016)

Present

Hon'ble Mr. S.K. Pattnaik, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

APWD

Versus

BINA PARMAR @ BINA VAIDYA

For the Applicant

Mr. V.D.S. Balan, Counsel

Mr. M. Lall, Counsel

For the Respondents

Mr. P.C. Das, Counsel

O R D E R (Oral)

Per Mr. S.K. Pattnaik, Judicial Member:

Heard on M.A. wherein the applicant has prayed for implementation of the order of this Tribunal. Ld. Counsel Mr. V.D.S. Balan appearing on behalf of respondent No. 1 has drawn our attention to the order dated 4th November, 2016 passed by the Hon'ble High Curt. In view of the order of the Holble High Court passed in the Writ Petition the respondent authorities have passed the

11/016

order stating that the financial benefits including regularization of the ad hoc period has been given to the applicant. Previously CPC has been dropped.

2. Ld. Counsel for the applicant has submitted that the applicant has not received financial benefits. If the applicant has still residual grievances, he is at liberty to approach the authorities. M.A. is disposed of accordingly.

(Nandita Chatterjee)

Member (A)

(S.K. Pattnaik)

Member (J)

DRH